
(2021) 08 UK CK 0006

In the Uttarakhand High Court

Case No : Writ Petition (S/S) No. 943 Of 2021

Shoorveer Singh Gusain

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 02-08-2021

Acts Referred:

Citation : (2021) 08 UK CK 0006

Hon'ble Judges : Ravindra Maithani, J

Bench : Single Bench

Advocate : Amit Kapri, Sushil Vasistha

Final Decision : Disposed Of

Judgement

Ravindra Maithani, J

1. The petitioner seeks that the recovery of Rs. 4,25,331/-, as initiated by the respondents from the petitioner be quashed.

2. Heard learned counsel for the parties and perused the record.

3. It is the case of the petitioner that the petitioner retired from the services of the respondents in the year 2012. After a lapse of about 10 years, the

respondents have initiated recovery of Rs. 4,25,331/-from the petitioner claiming that this has been an amount paid in excess to the petitioner.

4. The Court wanted to know from the learned counsel for the petitioner, as to why the petition be entertained in view of the existence of the State

Public Services Tribunal, as constituted under the Uttar Pradesh Services (Tribunal) Act, 1976.

5. Learned counsel for the petitioner would submit that a direction may be issued to the respondents to decide the representation dated 15.01.2021

(Annexure No.7 to the writ petition), submitted by the petitioner.

6. On behalf of the State, a submission is given that the representation dated 15.01.2021 (Annexure No.7 to the writ petition) will be decided by the respondents within a period of two months from today.

7. The Court takes on record the statement given by the learned State counsel.

8. The writ petition is disposed of with the directions to the respondents, to decide the representation dated 15.01.2021 (Annexure No.7 to the writ

petition) within a period of two months from today. But, in case the dispute is still not resolved, even after consideration of the representation, any writ

petition, on the subject, shall not be entertained by this Court merely on the ground that it is in sequel to the instant writ petition.